

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**JAYNEER INFRAPOWER & MULTIVENTURES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>Jayneer Infrapower &amp; Multiventures Private Limited</b>
2.	Date of incorporation of corporate debtor	13th March, 1986
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH1986PTC039204
5.	Address of the registered office and principal office (if any) of corporate debtor	135, Continental Building, Dr. Annie Besant Road, Worli, Mumbai, Maharashtra, India, 400018
6.	Insolvency commencement date in respect of corporate debtor	25th October, 2024
7.	Estimated date of closure of insolvency resolution process	23rd April, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Hari Kishan Bhoklay IBBI/IPA-003/IP-N00228/2019-2020/12696
9.	Address and e-mail of the interim resolution professional, as registered with the Board	905 E Raheja Residency Off General A K Vaidya Marg Malad East Mumbai, Mumbai Suburban, Maharashtra, 400097 Email: bhoklay.hk@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053. Email: cirp.jayneerinfra@gmail.com
11.	Last date for submission of claims	08th November, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Jayneer Infrapower & Multiventures Private Limited** on 25th October, 2024.

The creditors of **Jayneer Infrapower & Multiventures Private Limited**, are hereby called upon to submit their claims with proof on or before 08th November, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 26th October, 2024**

**Place: Mumbai**

**Sd/-**

**Hari Kishan Bhoklay**  
**Interim Resolution Professional**

**Jayneer Infrapower & Multiventures Private Limited**

IBBI Registration No. IBBI/IPA-003/IP-N00228/2019-2020/12696

Registered Email - bhoklay.hk@hotmail.com

Process Email - cirp.jayneerinfra@gmail.com

AFA Validity Date - 20th November, 2024